

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting held on 24.03.2011

The Meeting No. 52/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 24.03.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Dr. R.A.Lal, Director	R.O, TC, Noida
2.	Sh. Nand Lal, Sr. D.O	DIPP
3.	Sh. K.C.Meena, Dy. DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting No.51/AM11 dated 17.03.2011 were ratified. Thereafter agenda for Meeting No.

52/AM11 dated 24.03.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 52/84-ALC3/2010 MEETING DATE : 24.03.2011

	Case No.:1/44/84-ALC3/2010	Party Name:LAKSHMI INTERNATIONAL	Meet No/Date:52/84-ALC3/2010 24.03.2011	Status: Rejected
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1	HQ File :01/84/050/00319/AM11/	RLA File :05/23/040/00294/AM11/	Lic.No/Date:0510281476 13.01.2011	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that from the description export item given it is seen that there are two export item (i) Lunch Bag and (ii) Back Pack, but firm have neither given drawing, design, size-wise specification of each item separately. Further, as per Appendix-11A, the quantitative requirement of input has been sought 0.20 Sq mtr./Pc and 0.70 Sq mtrs. /Pc with 10% wastage. The Committee felt that in absence of above details/information, it is not possible to compute the requirement input, hence, constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

2	Case No.:2/44/84-ALC3/2010	Party Name:EAST END SILKS PVT LTD	Meet No/Date:52/84-ALC3/2010 24.03.2011	Status: Rejected
	HQ File :01/84/050/00320/AM11/	RLA File :02/24/040/00179/AM11/	Lic.No/Date:0210153529 13.01.2011	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that from the description of imported item; it is not clear whether the item is in gummed or degummed stage. They have also not given technical characteristics of each grade of input viz. Mulberry silk struna, mulberry silk Xolst-1 passage and mulberry silk Xolst-2 passage justifying their difference. The process of manufacturing silk sliver and silk noil yarn is different. Process flow chart submitted also does serve the purpose. Further, three export items have been mentioned for three different type of inputs given and nothing is available to justify that the export item manufactured in</p>			

the single export description in this case. In view of the above, it is not possible to compute the requirement input, hence, constrained to reject the case.

RLA may take suitable consequential action accordingly.

3	Case No.:1/48/84-ALC3/2010	Party Name:B.J. FASHIONS PRIVATE LIMITED	Meet No/Date:52/84-ALC3/2010 24.03.2011	Status: Approved
	HQ File :01/84/050/00357/AM11/	RLA File :04/24/040/00293/AM11/	Lic.No/Date:0410121542 11.02.2011	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the drawing; design, measurement submitted in this case. Accordingly, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -</p> <ul style="list-style-type: none">(i) The item of import at S.No. 1 and 3 against export item 1 and 2 may be allowed @ 1.60 Sq mtrs./Pc(ii) The item of import at S.No. 2 and 4 against export item 1 and 2 may be allowed on net to net basis with accountability clause. <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

Case No.:2/48/84-ALC3/2010	Party Name:GAURAV INTERNATIONAL	Meet No/Date:52/84-ALC3/2010 24.03.2011	Status: Approved
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HQ File :01/84/050/00358/AM11/

RLA File :05/23/040/00304/AM11/

Lic.No/Date:0510283905
14.02.2011

4 Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Ladies Cami Style No. 3Z2042	2050 Pcs	100% rayon twill printed woven fabric, GSM 80 with +/-10% variation	2767 Sq mts.

The GSM of fabric used in the export products should conform with the GSM of fabric imported within the variation of +/- 10%. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/48/84-ALC3/2010Party Name:GAURAV
INTERNATIONALMeet No/Date:52/84-ALC3/2010
24.03.2011**Status: Approved**

HQ File :01/84/050/00359/AM11/

RLA File :05/23/040/00307/AM11/

Lic.No/Date:0510283906
14.02.2011

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Ladies Shirt full sleeve with hood Style No. U5L238	1800 Pcs	85% rayon 15% nylon twill dyed woven fabric, GSM 49 with +/-10% variation	5328 Sq mts.

The GSM of fabric used in the export products should conform with the GSM of fabric imported within the variation of +/-10%. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:1/52/84-ALC3/2010	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:52/84-ALC3/2010 24.03.2011	Status: Deferred
HQ File :01/84/050/00373/AM11/	RLA File :05/24/040/00415/AM11/	Lic.No/Date:0510285449 08.03.2011	Defer Date: 21.04.2011

Decision: The Committee considered the case as per agenda and relevant details submitted by the firm have been handed over to the representative of DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 21.04.2011.

7	Case No.:3/52/84-ALC3/2010	Party Name:P.K.OVERSEAS	Meet No/Date:52/84-ALC3/2010 24.03.2011	Status:
	HQ File :01/84/050/00375/AM11/	RLA File :05/24/040/00409/AM11/	Lic.No/Date:0510285790 11.03.2011	Defer Date:
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that from the description of export item, GSM range is not specific, which should be in terms of General Note No. 15 of Textile Product i.e in case of Fabric, Flexibility upto +/- 10% in GSM in import/export shall be allowed. Further, they have also not given drawing, design, measurement & justification for the lining material asked for. In view of the above, it is not possible to compute the requirement input, hence, constrained to reject the case.			

RLA may take suitable consequential action accordingly.

Case No.:2/52/84-ALC3/2010	Party Name:PASHA INTERNATIONAL	Meet No/Date:52/84-ALC3/2010 24.03.2011	Status: Approved
HQ File :01/84/050/00374/AM11/	RLA File :35/24/040/00042/AM11/	Lic.No/Date:3510033144 14.03.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 2% wastage as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Non woven tyvek bags	2060 Kgs	Non woven fabric tyvek @ spun bonded olefin (D14393223), GSM 43+/-10% made from 100% high density polyethylene (HDPE)	2101.20 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

9	Case No.:4/52/84-ALC3/2010	Party Name:KANTI FLOOR FURNISHERS	Meet No/Date:52/84-ALC3/2010 24.03.2011	Status: Approved
	HQ File :01/84/050/00376/AM11/	RLA File :10/24/040/00115/AM11/	Lic.No/Date:1010042124 15.03.2011	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of firm by allowing 3% wastage. A copy of report is attached for ready reference.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

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Manual agenda cases

Case No. 476	M/s Superhouse Ltd., Kanpur
NC No.52/AM11	Pt.F.No.01/84/50/94/AM08/DES-V
Dated 24.03.2011	Re-fixation of input output norms in respect of Advance Authorization No.0610012100 dated 03.07.2007.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting felt that it is not possible to vary the Qty. of individual item as per SION, G-9, if though catalyst is not imported, any other item cannot be allowed or with increased Qty. Therefore, Committee decided to reject the request of the firm.

Firm may be informed accordingly.

Case No. 477	M/s Maccaferri Environmental Solution Pvt. Ltd., Pune
NC No.52/AM11	F.No.01/84/50/445/AM09/DES-V
Dated 24.03.2011	Re-fixation of input output norms in respect of Advance Authorization No.3110037216 dated 03.02.2009.

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by NC in its meeting held on 26.11.2009. The Committee went through the request of the firm and after due deliberations in consultation with the representatives of technical authorities present in the meeting decided to rectify the earlier decision as detailed below: -

S. No.	Export item	Export Qty.	Import item	Quantity allowed
1	Paraweb	236390 Kgs	1.High Tenacity Polyester Filament yarn, Industrial grade 2.Linear low density polyethylene (LLDPE)	1) 97261 Kgs 2) 162407.55 Kgs
The ratio of LLDPE & Master batch polymer shall be maintained 100:4. The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No. 478	M/s Jayanita, Greater Noida
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NC No.52/AM11	F.No.01/84/162/576/AM11/DES-V
Dated 24.03.2011	Clarification on admissibility of DEPB rate under composite item as per condition No.11 of DEPB rate schedule.

Decision: The Committee considered the case as per agenda and observed that PC-4(B) Section have sought clarification with regard to admissibility of DEPB rate under composite item as per condition No. 11 of DEPB rate schedule. The Committee felt that cushion is composed of cushion cover and filling material which may be polyester staple fibre or foam or any other material. In this case export product is composite item i.e Cushions made of polyester fabric & or blended fabric (polyester & cotton) &/or cotton fabric and polyester staple fibre as filler. In the DEPB schedule entry at S.No. 556 for Chemical Product Group, the DEPB rate for polyester staple fibre has already been specified. Therefore, Committee after due deliberations in consultation with technical authorities present in the meeting felt that in this case export product is cushion cover which is a composite item could be classified under General Note No.11 of DEPB schedule. It was therefore, decided to refer back the case file of PC-4(B) Section for their information and necessary action.

Case No. 479	M/s Arvind Ltd., Ahmedabad
NC No.52/AM11	F.No.01/84/50/234/AM11/DES-V
Dated 24.03.2011	Re-fixation of input output norms in respect of Advance Authorization No.0810093729 dated 04.11.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have informed the Committee that there has been some error on their part. They have also informed that they will import cotton dyed denim fabric after over dyeing only, hence, description of export item may be considered as

‘cotton dyed denim fabric- over dyed by deleting the words ‘and/or coated’ in this case. The Committee felt that in any case if Committee allowed this deletion, there is no justification for seeking higher wastage of 7% in this case, as it is simply dying process carrying in CDR. Therefore, no more than 2% wastage can be allowed in this case. Accordingly, it was decided to ratify the advance authorization issued in this case by allowing 2% wastage as detailed below:-

S. No.	Export item	Export Qty.	Import item	Quantity allowed
1	Cotton dyed denim fabric over dyed	10935 Kgs	Cotton dyed denim fabric	11153.350 Kgs
			Packing material (LDPE/HDPE)	As per packing policy.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 480	M/s Gaurav International, Gurgaon
NC No.52/AM11	F.No.01/84/50/231/AM06/DES-V
Dated 24.03.2011	Re-fixation of input output norms in respect of Advance Authorization No.0510160473 dated 22.06.2005.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee observed that the style No. of both the export item is 330669. Therefore, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to re-fix the norms against the subject Advance authorization as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Infant dress Style No. 330669	5700 Pcs	Relevant 100% cotton corduroy fabrics	0.90 Sq mtrs./Pc

2	Girls dress Style No. 330669	13500 Pcs		1.13 Sq mtrs/Pc
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The GSM of fabric used in the export products should conform with the GSM of fabric imported within the variation of +/-10%. No further export can be allowed in this case. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 481	M/s Lumens India, Kolkata
NC No.52/AM11	Pt.F.No.01/84/50/183/AM11/DES-V
Dated 24.03.2011	Re-fixation of input output norms in respect of Advance Authorization No.0210148852 dated 05.10.2010.

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by NC in its meeting held on 18.11.2010 but there was some typographical error. The Committee after due deliberations in consultation with the representatives of technical authorities present in the meeting decided to rectify the earlier decision as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Industrial leather hand gloves with twaron/Kevlar interlock lining inside	40000 Pair	Interlocking lining twaron/Kevlar knitted lining, GSM-200, width-160cms.	0.20 Sq mtrs./Pair or as applied for whichever is lower.
2	5 finger gloves/mittens made of para-aramid fabric	1500 Pair	Para-regenerated aramid twaron/Kevlar fabric, GSM-600, width-100cms	0.40 Sq mtrs./Pair or as applied for whichever is lower.
3	Industrial leather	8000	Interlocking lining	0.11 Sq mtrs./Pair

hand gloves with twaron/Kevlar interlock lining inside	Pair	twaron/Kevlar knitted lining, GSM-200, width- 180cms.	or as applied for whichever is lower.
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The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 482	M/s Gaurav International, Gurgaon
NC No.52/AM11	F.No.01/84/50/338/AM06/DES-V
Dated 24.03.2011	Re-fixation of input output norms in respect of Advance Authorization No.0510164202 dated 11.08.2005.

Decision: The Committee considered the case as per agenda and observed that the case is under examination of DC (MSME) and comments. It was therefore decided to defer the case for re-listing on 21.04.2011.

Case No. 483	M/s Meridian Apparels, Chennai
NC No.52/AM11	F.No.01/84/50/241/AM11/DES-V

Dated 24.03.2011	Ratification of input output norms in respect of Advance Authorization No.0410118994 dated 19.11.2010.
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Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/76/2010-11/Hosy. dated 24.03.2011 as detailed below: -

Export Product	Import Item	Qty. allowed
Ladies combi suit made out of 95% viscose 5% elashane knitted fabric, GSM-180+/-10% (Style No. PAN 0442)	95% viscose 5% elashane knitted fabric, GSM-180+/-10%	2.384 Sq mtrs./Pc

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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